

ADMIRALTY FORM NO. 144

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ADMIRALTY AND VICE ADMIRALTY JURISDICTION**

ADMIRALTY SUIT NO. OF 20____

FULL TITLE

Instrument of Release

To,
THE SHERIFF OF MUMBAI
MUMBAI.

GREETINGS

WHEREAS the Plaintiff has instituted a suit against the Defendant in this Hon'ble Court to recover a sum of _____ (Rupees _____) together with ____% (_____ percent) interest per annum thereon from the date of the suit till payment.

AND WHEREAS by an Order dated _____ passed by the Hon'ble Shri Justice _____, *inter alia*, ordered that the Defendant vessel _____ be arrested.

AND WHEREAS pursuant to the aforesaid order dated _____, a Warrant of Arrest dated _____ had been issued by this Hon'ble Court vide which THIS HON'BLE COURT DID COMMAND YOU to arrest the vessel, _____, along with her hull, engines, gears, tackle, machinery, bunkers, apparel, plant, furniture, fixtures, equipment and all appurtenances at present lying at the port of _____, and keep her under arrest until you receive further orders from this Hon'ble Court.

AND WHEREAS by an Order made on _____, the Hon'ble Shri _____, the Admiralty Judge, has *inter alia*, ordered the vessel _____ to be released forthwith;

AND WHEREAS there are no pending Caveats against the Release of the vessel _____;

NOW THIS IS TO COMMAND YOU to forthwith release the vessel _____ along with her hull, engines, gears, tackle, machinery, bunkers,

apparel, plant, furniture, fixtures, equipment and all appurtenances at present lying at the port of _____, and permit her to sail out, on payment of your costs, charges and expenses incurred in attending to the care and custody of the vessel whilst under arrest, if any.

WITNESS SHRI _____, the Chief Justice at Bombay aforesaid
this _____ day of _____ 20__.

ADMIRALTY REGISTRAR

Sealer
this _____ day of _____ 20__

_____,
Advocate for Plaintiff